



Central Information Commission

2nd Floor, August Kranti Bhawan,
Bhikaji Cama Place, New Delhi – 110 066
Website: www.cic.gov.in

Decision No.5113/IC(A)/2010

F. No.CIC/MA/A/2009/000902

Dated, the 5th February, 2010

Name of the Appellant: Shri. M. Narayanan
Name of the Public Authority: Monopolies and Restrictive Trade Practices Commission

Facts: ⁱ

1. The appeal was scheduled for hearing on 3/2/2010. But, the appellant did not avail of the opportunity of personal hearing. The appeal is, therefore, examined on merit.
2. In response to the RTI application for information, relating to an investigation report, the CPIO has informed that the preliminary investigation report is yet to be finalized. Being dissatisfied with the response, the appellant has pleaded for providing the information.

Decision:

3. As the information asked for does not exist, as on date, the same cannot be furnished. The appeal is, therefore, considered unnecessary and is thus disposed of.

Sd/-
(Prof. M.M. Ansari)
Central Information Commissionerⁱⁱ

Authenticated true copy:

(M.C. Sharma)
Deputy Registrar

ⁱ ***“If you don’t ask, you don’t get.” - Mahatma Gandhi***

ⁱⁱ ***“All men by nature desire to know.” - Aristotle***

Name & address of Parties:

1. Sh. M. Narayanan, Manager, India Rare Earths Ltd., 35A, Hazra Road, Kolkata – 700 029.
2. Sh. V. Sreenivas, CPIO, Monopolies and Restrictive Trade Practices Commission, MRTP House, 1 Shahjahan Road, Kota House Annexe, New Delhi – 110 011.
3. The Appellate Authority, Monopolies and Restrictive Trade Practices Commission, MRTP House, 1 Shahjahan Road, Kota House Annexe, New Delhi – 110 011.